

issued on 31st May, 1979, giving relief to the extent of five per cent of pension subject to a minimum of Rs. 5.00 and maximum of Rs. 25.00 per month, in respect of all civilian pensioners including Defence civilians effective from 1st December, 1978.

(b) and (c). The instructions for the payment of increase in relief with effect from 1-12-1978 were issued by the Controller of Defence Accounts (Pensions) to the Treasuries/Post Offices/Pension Pay Masters during July, 1979, in respect of Defence civilian pensioners who draw pension through these agencies. In the case of pensioners drawing pension through State Bank of India and Nationalised Banks, the instructions for payment of the increase in relief with effect from 1-12-1978 were issued during September, 1979 by the Ministry of Defence to Reserve Bank of India who have, in turn issued instructions to all the Nationalised Banks in September, 1979 itself for payment of above relief.

(d) Does not arise in view of the fact that action for authorising payment of increased relief from 1-12-1978 to the Defence civilian pensioners has been completed.

Setting up of Cement Factories in West Bengal

1068 SHRI NIREN GHOSH Will the Minister of INDUSTRY be pleased to state:

(a) whether West Bengal does not have any Cement factory;

(b) if so, whether Government are considering to render assistance to the State Government for enabling it to set up cement units; and

(c) if so, will Government clarify its position on this issue?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) At present there is only one cement grinding plant namely M/s. Durga Cement Works, Durgapur with an

annual installed capacity of 6.00 lakh tonnes of portland blast furnace slag cement.

(b) and (c). Financial assistance is extended to all industrial units including cement units by financial institutions as part of their normal functions according to the prescribed norms. Any other assistance requested by the State Government will be extended to them to the extent possible.

Collaboration between BHEL and SIEMENS

1069 SHRI NIREN GHOSH. Will the Minister of INDUSTRY be pleased to state:

(a) whether the Committee of four secretaries consisting of Dr Raja Ramanna, Shri Mantosh Sondhi, Shri Menezes and Shri N B Prasad has stated the proposed broad-based collaboration between BHEL and SIEMENS was against national interest; and

(b) if so, what action Government propose to take against those responsible for such a deal?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) The report of the Committee of four secretaries, as well as the proposed broad-based collaboration agreement between BHEL and SIEMENS, is still under examination of the Government and no final decision has been taken in this regard.

(b) Does not arise.

Incentives for passing Hindi Examination

1070 PROF. NARAIN CHAND PARASHAR. Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 86 on 30th January, 1980 regarding use of Hindi in Central Government Offices and state:

(a) the incentives for passing the Hindi Examination and for doing official work in Hindi;

(b) the institutions/officials who have been the recipients of these incentives during the past three years, year-wise, separately; and

(c) whether it is proposed to increase the incentives so as to accelerate the pace of the use of Hindi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The following incentives are available for passing the Hindi examinations:—

(i) Grant of personal pay equivalent of one increment for a period of 12 months;

(ii) Cash awards for passing the Hindi Examinations with merit;

(iii) Lump sum awards for passing Hindi examinations with one's own efforts. These are admissible to employees who are members of operational staff or are posted at places where no Hindi teaching centres of the Government are functioning.

(b) The following incentives are available for doing official work in Hindi:—

(i) Cash prizes are awarded on competitive basis to employees for noting and drafting in Hindi. These are awarded after assessment of the quantum of work done by them;

(ii) A scheme has been introduced awarding shields/trophics to the the Ministries/Departments which show significant progress in the use of Hindi in official work. These prizes have been introduced on a competitive basis.

(iii) Efficiency bonus to typists who maintain the minimum prescribed efficiency both in Hindi and English typewriting.

The information regarding the institutions who have received the awards/prizes in the last three years

is being collected from the various Ministries/Departments of the Government and will be laid on the Table of the House. However, the labour involved in the collection of information in regard to individuals who have received these prizes in the last three years may not be commensurate with the purpose likely to be achieved.

(c) Certain proposals for improving these incentives are being examined.

Demand for Statehood by Goa, Daman and Diu

1071. PROF NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the people of Goa, Pondicherry and Arunachal Pradesh have demanded statehood for their Union Territories;

(b) if so, whether Government have considered their demands;

(c) the time by which these Union Territories would be given statehood; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (d). While there had been demands in the past for grant of statehood to the Union territories of Goa, Daman and Diu, Pondicherry and Arunachal Pradesh, no such demand has been received recently. In any case, the whole matter has to be viewed in the context of the wider question of reorganisation of States. The Government have no proposal at present for the reorganisation of any State.

होमगार्डों की सेवा शर्तें

1072. श्री काली चरण शर्मा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में होम गार्डों की सेवा शर्तों में सुधार करने का कोई प्रस्ताव है; और

(ख) यदि हां, तो उस पर कब तक कार्यवाही किए जाने का विचार है?